CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

C.P.230/ **95** IN O.A.NO.1142794



Monday, this the 12th day of February, 2001

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN HON'BLE SHRI S.A.T. RIZVI, MEMBER (ADMN)

Pramod Kumar Shukla Aged about 41 years, R/O J-3/771, Khirki Extension, Malviya Nagar, New Delhi.

..Applicant

(By Advocate: Shri J.K.Bali)

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VERSUS

- Shri S.A.A.Zaidi,
 Secretary,
 Railway Baord,
 Rail Bhawan, New Delhi-1.
- Shri I.P.S.Anand,
 Divisional Railway Manager,
 Delhi Division,
 Northern Railway, New Delhi.

....Respondents.

(By Advocate: Shri R.L.Dhawan)

ORDER (ORAL)

By Hon'ble Shri Justice Ashok Agarwal:

Present CP alleges non-compliance of an order passed on 17.4.95 in the aforesaid OA-1142/94. By the disaction aforesaid order dated 17.4.1995, the following orders were passed:-

"..in the result, the application is disposed of with the direction to the second respondent to consider the representation submitted by the applicant dated 23.1.1993 (Annexure A-1 of OA) and to give him a speaking order within a period of one month from the receipt of communication of a copy of this order."

2. Aforesaid direction, it is now pointed out, has been duly complied with by the respondents by issue of a communication dated 5.12.1995 at Annexure A-2 to the

compliance affidavit filed on 12.4.1999. We have perused the aforesaid communication and has considered the submissions made by Shri J.K.Bali, learned counsel for applicant and Shri R.L.Dhawan, learned counsel for respondents and we find that no case survives to take action for contempt. Present CP is, in the circumstances, disposed of with no order as to costs.

3. In view of the disposal of the CP, we find that MA-512/96 will no longer surive, the same is also disposed of. No costs. \land

(S.A.T.Rizvi)
Member (A)

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(Ashok Agarwal)

Chairman